

**Locust Control**

9324. SHRI A.J.V.B. MAHESWARA RAO: Will the Minister of AGRICULTURE be pleased to state :

(a) whether India contributes to FAO for locust control;

(b) whether Government have made any trials on use of indigenous pesticides such as Neem, Indiarra etc. against locust and if so, the results thereof; and

(c) if not, whether laboratory trials are called for initially ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Yes, Sir.

(b) Anti-feedant properties of neem seed kernel have been established against locusts in course of several trials conducted by Government institutions and Universities. No trials have been conducted by the Government to determine the efficacy of Indiarra against locust.

(c) To encourage further systematic and scientific trials on 'Indiarra' against insect pests by the entrepreneurs, the Registration Committee constituted under the Insecticides Act, 1968, has granted provisional registration for 2 years to M/s. Heringer Bright Chemical Private Limited, Pune, for 'Indiarra' in April, 1987.

**Additional Funds to Kerala for Drinking Water Facility**

9325. SHRI T. BASHEER : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government of Kerala has approached the Union Government for providing additional funds for drinking water facility during the remaining Seventh Plan period;

(b) whether Government of Kerala has submitted any projects in this regard; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOP-

MENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

**Harmful Effects of Imported Fertilizers**

9327. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether any study has been made to determine the harmful effects of imported fertilizers;

(b) if so, the details of findings thereof;

(c) whether Government propose to relax the ban on sale of imported fertilizers; and

(d) if so, the reasons for such relaxation ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) No, Sir.

(b) Does not arise.

(c) There is no ban on sale of imported fertilisers.

(d) Question does not arise.

**Allocation of Essential Commodities to Karnataka**

9328. SHRI H.G. RAMULU : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the allotment of rice, wheat and palmolen oil made to Karnataka against the demand during the last three years, item-wise, year-wise;

(b) the reaction of Government of Karnataka on less allotment of these commodities; and

(c) the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : (a) to

(c). Allotment of rice, wheat and imported edible oils to various States/UTs including Karnataka, is made on a month to month basis taking into account the overall availability of stocks in the Central Pool, relative needs of various States, market availability and other related factors.

Allotment of the essential commodities made to the States/UTs are supplementary in nature and are not expected to meet the entire requirements.

The demand and allotment of rice, wheat and imported edible oils in respect of Karnataka during the last three years are given in the Statement below.

## Statement

('000 tonnes)

Year	Rice		Wheat	
	Demand	Allotment	Demand	Allotment
1985	591.3	414.0	180.0	180.0
1986	690.0	595.0	180.0	300.0
1987	735.0	675.0	240.0	300.0
Imported Edible Oils				
	Demand		Allotment	
*1985-86	65,000		48100	
*1986-87	1,12,500		61400	
*1987-88	**		43950 (upto April '88)	

\*Figures for the oil year November to October.

\*\*Annual Demand as such has not been received from the State Government.

**Per-mission to I.T.D.C. Employees to Contest Election**

9329. SHRIMATI GEETA MUKHERJEE : Will the Minister of TOURISM be pleased to state :

(a) whether the employees of the I.T.D.C. are permitted to fight elections of Metropolitan Council/State Assembly without resigning from the post;

(b) if so, whether this is in accordance with the rules of I.T.D.C. and in conformity with the rules in other Central public undertakings;

(c) the number of employees of I.T.D.C. in Delhi permitted to fight elections in 1978-79; and

(d) the facilities granted to them and whether similar facilities are granted to all such employees who want to seek elections ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI GIRIDHAR GOMANGO) : (a) to (d). In 1977, one employee of Delhi based Janpath Hotel of ITDC had contested election to the Municipal Corporation of Delhi. He had been granted leave by the ITDC at his own request as per his entitlement/admissibility. The said employee had not been extended any facility by the hotel management for the election. He had contested election in accordance with the provisions contained in the Election Law/ People's Representation Act and as per conditions of service contained in the Certified Standing Orders of hotel Janpath.

[Translation]

Glut in Fertiliser Industry

9330. SHRI RAM DHAN:  
SHRI BALWANT SINGH  
RAMOOWALIA: